

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 43 of 2020**

**IN THE MATTER OF:**

**Vikas Kasliwal** **...Appellant**

**Vs.**

**SREI Equipment Finance Ltd.** **...Respondent**

**Present: For Appellant: - Mr. Abhishek Puri, Mr. S.V. Siddharth and Mr. Mohan Gambhir, Advocates.**

**For Respondent: - Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Shambo Nandy, Mr. Saikat Sarkar, Mr. Devesh Ajmani, Advocates for R-1.  
Mr. Neeraj Kr. Gupta, Advocate for R-2.**

**Company Appeal (AT) (Insolvency) No. 1434 of 2019**

**IN THE MATTER OF:**

**Action Barter Pvt. Ltd.** **...Appellant**

**Vs.**

**SREI Equipment Finance Ltd. & Anr.** **...Respondents**

**Present: For Appellant: - Mr. Gaurav Kejriwal, Mr. Ankit Kholi and Mr. Gaurav Chaudhary, Advocates.**

**For Respondents: - Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Shambo Nandy, Mr. Saikat Sarkar, Mr. Devesh Ajmani, Advocates for R-1.  
Mr. Neeraj Kr. Gupta, Advocate for R-2.**

Contd/-.....

**O R D E R**

**19.03.2020**— While Company Appeal (AT) (Insolvency) No. 43 of 2020 has been directed to be placed before a Larger Bench consisting of three Hon'ble Members, including the erstwhile Hon'ble Chairperson as emanating from the order dated 17<sup>th</sup> February, 2020, it appears that two clarification applications being I.A. No. 811 of 2020 & I.A No. 917 of 2020 qua the order dated 7<sup>th</sup> February, 2020 passed in Company Appeal (AT) (Insolvency) No. 1434 of 2019 which has disposed of matter, are pending consideration.

It further appears that as Company Appeal (AT) (Insolvency) No. 1434 of 2019 was heard and the order dated 7<sup>th</sup> February, 2020 was passed by three Hon'ble Members Bench, including the erstwhile Hon'ble Chairperson, Justice S.J.Mukhopadhaya, who has since demitted the Office, the same is required to be placed before the other two Hon'ble Members of the same Bench i.e. Hon'ble Mr. Justice Bansi Lal Bhat, the Acting Chairperson and Hon'ble Mr. Justice Venugopal M., Member (Judicial). Since the fate of Company Appeal (AT) (Insolvency) No. 43 of 2020 is stated to be linked with Company Appeal (AT) (Insolvency) No. 1434 of 2019, we direct that the two Interlocutory Applications being I.A. No. 811 of 2020 & I.A No. 917 of 2020 seeking clarification in Company

Appeal (AT) (Insolvency) No. 1434 of 2019 be placed before the Bench comprising of Hon'ble Mr. Justice Bansilal Bhat, the Acting Chairperson and Hon'ble Mr. Justice Venugopal M., Member (Judicial).

Let Company Appeal (AT) (Insolvency) No. 43 of 2020 be de-linked from Company Appeal (AT) (Insolvency) No. 1434 of 2019 and posted on 15<sup>th</sup> April, 2020.

[Justice Bansilal Bhat]  
Acting Chairperson

[Justice Anant Bijay Singh]  
Member(Judicial)

[Shreesh Merla]  
Member(Technical)

Ar/G